

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
**Contempt Petition No. 63/29/2019 & M.A. NO. 63/842/2019
in
ORIGINAL APPLICATION NO. 063/280/2017**

Chandigarh, this the 15th day of July, 2019

...
**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

...
 1. MES No.314439, Mahan Singh, aged 73 years S/o Sh. Rai Singh, Junior Engineer E/M (Retd.), Office of Chief Engineer, Jalandhar Zone, Jalandhar R/O Mohalla Gurusar, Ward No. 2, Post Office, Tehsil and District Una (H.P.), Group 'C' 174303
 2. MES No. 507554, Mangat Singh, Aged 73 years, S/o S. Kartar Singh, Junior Engineer E/M (Retd.) O/o Chief Engineer, Pathankot Zone, Pathankot, R/O Village Panjdhera Rayya, Post Office Mansoorpur, District Hoshiarpur, Group 'C' 146001.

....Petitioners

(By Advocate: Shri R.K. Sharma)

VERSUS

1. Sh. Sanjay Mittra, Secretary , Government of India, Ministry of Defence, South New Delhi 110049.

2. Lt. Gen. S.K. Srivastava, AVSM, Engineer-in-Chief, Army Headquarters, Kashmir House, Rajaji Marg, DHQ PO, New Delhi-110011.

3. Sh. G.S. Sharma, Director General (Pers.) Army Headquarters, Kashmir House, Rajaji Marg, DHQ PO, New Delhi-110011.

4. Maj. Gen. Sanjeev Jain, Chief Engineer, Western Command, Chandimandir, Panchkula 134107

5. Maj. Gen. K.K. Repswal, SM, VSM, Chief Engineer, Northern Command, Udhampur (J&K) 182101.

6. Sh. Rakesh Sehgal, Principal Controller of Defence Accounts, Western Command, Sector 9, Chandigarh 160009.

....RESPONDENTS

(By Advocate: Shri Sanjay Goyal)

ORDER (oral)

SANJEEV KAUSHIK, MEMBER (J)

Mr. Sanjay Goyal, learned counsel for respondents seeks and is allowed permission to file compliance affidavit alongwith orders dated 12.7.2019 (Annexure C-1) in Court, which is taken on record subject to just all exceptions. Copy handed over to counsel for petitioners.

2. Mr. Sanjay Goyal, learned for respondents submits that the respondents have complied with the directions of this Tribunal dated 8.8.2018 and have passed orders on 12.7.2019 whereby sanction has been granted to grant relief in favour of petitioners. He further submits that further three months time may be granted to release the actual benefits in favour of petitioners.

3. However, the prayer for further time is opposed by the learned counsel for petitioners. He submits that lesser time maybe granted to them for the purpose.

4. In the wake of above, since the respondents have complied with the orders of this Tribunal by accepting the orders and sanction has been passed, therefore, we dispose of this C.P. by directing the respondents to release the actual benefits within a period of two months from the date of receipt of certified copy of

this order. Notice issued is discharged. Pending M.A stands disposed of.

(A.K. BISHNOI)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 15.07.2019
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